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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.3116 OF 2003

New Delhi, this the 2nd day of August, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Smt. Palo Devi
W/o Late Shri Dharamvir Dass (Ex. Packer)
C/o M.S. Ram Narain
E-301, East Vinod Nagar,
Delhi-110091.

....Applicant
(By Advocate : Shri Dilshad A. Khan)

versus

1. Union of India
Through its Secretary
Department of Posts
Ministry of Communications
& Information Technology,
Dak Bhawan, Ashoka Road,
New Delhi.
2. Post Master General
G.P.O. Delhi.
3. The Sr. Superintendent of Post Offices
New Delhi, South Division,
New Delhi-110003.

....Respondents
(Shri R.B. Sharma, ASP departmental representative
though their counsel is absent)

ORDER (ORAL)

Heard the learned counsel of the applicant. Respondents represented through departmental representative and a request has been made for adjournment on the ground that their counsel is in personal difficulty.

2. At the outset, I find that the rejection of the request of the applicant for compassionate appointment is not reasoned. Being a quasi judicial authority, when a representation comes before an authority for grant of compassionate appointment, it is

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obligatory upon the respondents to pass a reasoned and speaking order which facilitates the contending party to effectively defend the case in appellate forum. This also overrules any iota of arbitrariness and makes an action fair. As this has not been done, the OA is partly allowed. Rejection order regarding compassionate appointment is set aside. The respondents are directed to pass a fresh reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. No costs.



(SHANKER RAJU)
MEMBER (J)

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